

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

12.

C.P.(IB)/141(MB)/2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 21.09.2022

NAME OF THE PARTIES:

The Bank of Baroda Limited

Vs

Mr. Pankaj V Kikavat - Personal Guarantor
to Corporate Debtor - Mahavir Roads &
Infrastructure Pvt. Ltd.

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. None present when called.
2. List this matter on 29.11.2022.
3. Mr. Kairav Trivedi, PCA representing the Petitioner is written on the chat box at 12:22 PM informing that he is in another place and having some network issue hence his audio and video are not working.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)